

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Miscellaneous Application No.75086 of 2022
and
Service Tax Appeal No.75969 of 2019**

Arising out of Order-in-Original No.158/SLG-CGST/2018 dated 30.11.2018 passed by
Commissioner (Appeals) of CGST & Excise, Haldia)

Commissioner of CGST & Excise, Kolkata North

180 Shantipally, Rajdanga Main Road, Kolkata-700107

Appellant

VERSUS

M/s Pradeep Kumar Saraf

P-3, New CIT Road, Kolkata-700073

Respondent

APPEARANCE :

Shri J.Chattopadhyay, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**MISC.ORDER NO.75080/2022
FINAL ORDER NO.75188/2022**

DATE OF HEARING : 08.04.2022
DATE OF DECISION : 08.04.2022

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in
terms of litigation policy vide Board's instruction being
F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is
dismissed as withdrawn under National Litigation Policy. Miscellaneous
Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/

**(P. K. Choudhary)
Member (Judicial)**

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